

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT PRINCIPAL  
BENCH AT NEW DELHI**

**O.A No. 16 of 2025**

**IN THE MATTER OF:**

PUBLIC ACTION COMMITTEE & ORS

...APPLICANTS

VERSUS

STATE OF PUNJAB & ORS

...RESPONDENTS

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**Place: Ludhiana**

**Date: 24.01.2026**

**Er. Kapil Dev**

**(Applicant in person)**

**EMAIL: [aroraengineers@gmail.com](mailto:aroraengineers@gmail.com)**

**Mobile: 9872007872**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT PRINCIPAL BENCH, DELHI**

In O.A. No. 16 of 2025

In the matter of:

Public Action Committee & ors. .... Applicants

vs.

State of Punjab & ors. .. Respondents

Submission by Applicants against Deliberate and continuing environmental damage caused by the Municipal Council, Sirhind through illegal burial and dumping of municipal solid waste within 100 meters of residential habitation, without prior authorization of the Punjab Pollution Control Board, in gross violation of the Solid Waste Management Rules, 2016.

**Hon'ble sir**

**Most Respectfully showeth,**

**The Applicants humbly submits as under:**

1. That this Hon'ble Tribunal vide orders dated 03-11-2025 pleased to direct as under thus;

*1. Learned Counsel appearing for Municipal Council, Sirhind submits that remedial actions are being taken and details will be furnished.*

*2. Learned Counsel for PPCB also submits that an intimation has been received that dumping site from the present place has been shifted to Bassi Pathana and site will now be cleared.*

*3. In view of such a statement, we direct the respondent no.3-Executive Officer, Municipal Council, Sirhind Mandi to file the affidavit within two weeks disclosing the status of shifting of the site from the present place to another place and also the steps which are being taken to restore the present site to its original position.*

*4. Learned Counsel appearing for PPCB submits that out of total environmental compensation imposed, PPCB has received a sum of Rs. 18 lakhs and balance amount Rs. 99 lakhs is yet to be recovered. She further submits that affidavit has been filed on 30.10.2205 by the PPCB discloses additional levy of Rs. 9 lakhs which included in Rs. 99 lakhs balance amount. Office is directed to place the said affidavit on record if it is defect free.*

*5. The PPCB is directed to take effective steps for recovery of the remaining EC amount.*

2. That in **brazen and willful disregard** of the categorical directions issued by this Hon'ble Tribunal, the Municipal Council, Sirhind has **utterly failed and deliberately abstained** from initiating **any remediation, cleaning, or restoration activity whatsoever** in the impugned buffer zone of **Hansla Nadi**. The continued inaction reflects **clear defiance of judicial directions** and has resulted in ongoing environmental degradation of the water body. The persistent violation and present deplorable condition of Hansla Nadi are clearly borne out from **two photographs dated 24-01-2026**, produced herewith as **Annexure P-14**.

3. That the Municipal Council, Sirhind has **illegally commenced dumping of municipal solid waste at Bassi Pathana**, within a distance of **less than 100 meters from inhabited residential areas as well as highway**, in **gross violation of environmental norms and public health safeguards**. It is submitted that **no Consent to Establish has been obtained till date** by the Municipal Council, Sirhind from the Punjab Pollution Control Board for the said impugned dumping site. It is most respectfully submitted that, after being stopped from dumping garbage on the banks of Hansla Nadi, the Municipal Council, Sirhind, deliberately shifted and started dumping municipal solid waste at the impugned location. In this regard, **the RTI reply dated 02-01-2026 issued by the Punjab Pollution Control Board**, categorically confirming that **no consent has been granted for new dumping area**, is produced herewith and marked as **Annexure P-15**.
4. That **despite repeated objections, representations, and protests** raised by the residents residing in close proximity to the newly identified dumping location—situated **within less than 100 meters of the inhabited residential area**—the Municipal Council, Sirhind has **persisted with illegal construction of a shed at the said site**. The said action constitutes a **clear misuse and wastage of public funds** and is a **colourable exercise of power**, as the location itself is **ex facie impermissible** under the **Solid Waste Management Rules, 2016**. It is submitted that **Rule 11 read with Schedule-I** of the Solid Waste Management Rules, 2016 **categorically prohibits establishment of any solid waste dumping or processing facility within 200 meters of inhabitation areas**. Proceeding with construction at a statutorily prohibited site, despite residents' objections and without requisite statutory permissions,

demonstrates **malafide intent, deliberate non-compliance of environmental law, and abuse of public office**. The continued construction activity therefore warrants **immediate stoppage**, fixing of **personal accountability of the erring officers** as per law. The distance (80 Meters) of garbage dump site from nearby habitation area as marked on Google Earth is produced herewith as Annexure P-16. Four photographs depicting huge quantity of garbage at illegal dumping ground created two months ago without consent of PPCB is produced herewith as Annexure P-17.

5. That **instead of complying with the directions for scientific remediation of legacy waste**, the Municipal Council, Sirhind has chosen to **squander public funds merely on shifting of garbage from one illegal location to another**, thereby **defeating the very object of environmental remediation**. More alarmingly, the Municipal Council, Sirhind has **resorted to unscientific and illegal burial of municipal solid waste by excavating the earth and dumping garbage beneath the surface**, in **blatant violation of the Solid Waste Management Rules, 2016** and established environmental norms, causing **irreversible damage to soil, groundwater, and the surrounding ecology**. It has come to the knowledge of the Applicants that the Municipal Council, Sirhind, has passed a resolution sanctioning an amount of approximately ₹50 lakhs, merely for shifting garbage from Hansla Nadi to another location, where such waste is being illegally buried beneath the earth surface, in gross violation of the Solid Waste Management Rules, 2016. It is further submitted that **earlier the Municipal Council, Sirhind as well as the Deputy Commissioner, Fatehgarh Sahib had categorically denied the allegations of the Applicants** with respect to

the land along **Hansla Nadi forming part of a natural water body**, and had even **filed misleading and manipulated replies before this Hon'ble Tribunal**. However, upon the Applicants placing cogent material on record, **the Respondent Municipal Council, Sirhind has once again indulged in environmentally destructive activities**, in **wilful violation of statutory provisions and judicial discipline**. Such repeated and conscious non-compliance establishes a **pattern of deliberate environmental harm**, rendering the Respondent Municipal Council, Sirhind **liable for strict penal action in accordance with law**. Two news along with one Photograph pertaining to issue of unscientific way of disposing the garbage (burying under the earth surface) by MC Sirhind is produced herewith as Annexure P-18.

6. That the Respondent, Punjab Pollution Control Board (PPCB), has already imposed Environmental Compensation (EC) amounting to ₹108 lakhs upon Respondent Municipal Council, Sirhind. However, instead of undertaking scientific remediation of the garbage in accordance with the Solid Waste Management Rules, 2016, the Municipal Council, Sirhind, continues to waste public money by acting in clear violation of the said Rules. It is further humbly submitted that the PPCB has failed to place on record any document evidencing recovery of the remaining EC imposed upon the Municipal Council, Sirhind.
7. That in case titled "Public Action Committee & ors. vs. State of Punjab & ors, O.A. No. 32 of 2025 in a matter pertaining to damage to forest area as done by Department of Department of Water Resources Punjab, this Hon'ble Tribunal while disposing the Application, pleased to direct as under:

*23. We also noticed that in this matter concerned officers of respondents no. 1 and 5 were not vigilant and in fact there is an allegation of their collusion. Therefore, respondent no.1 is directed to identify the concerned officers of the department who had committed lapse resulting in such violation of norms and to take adequate action against them in accordance with law and submit the action taken report after three months before the Registrar General of the Tribunal by email at [udicial-nga@gov.in](mailto:udicial-nga@gov.in), preferably in the form of a searchable PDF/OCR-supported PDF and not in the form of an Image PDF. If deemed necessary, the matter will be listed for consideration before the Bench again.*

That in view of the **facts, circumstances, and unimpeachable material placed on record hereinabove**, which clearly establish **continued, deliberate, and wilful violations of environmental laws and the binding directions of this Hon'ble Tribunal** by the Respondent Municipal Council, Sirhind, the Applicants most respectfully pray that this Hon'ble Tribunal may be pleased to **consider and allow the prayers already made in the Original Application**, and to **pass such further orders and directions as may be necessary to ensure immediate compliance, prevent further environmental degradation, protect public health and to pass such further orders as may be necessary to prevent further environmental degradation.**



Dated: 24-01-2026  
Place: Ludhiana

Er. Kapil Dev  
(Applicant No. 2)

ANNEXURE P-14





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

Punjab Pollution Control Board

Regional Office-Fatehgarh Sahib at D-1A, Focal Point,  
Opposite Chanakya Bakery, Mandi Gobindgarh.  
Email- eerofgs@gmail.com



RO/FGS/2025/No.....15.....

Dated.....02/01/2026

To

Sh. Bhagwant Singh S/o Sh. Inderjit Singh,  
Mohalla Singhapur, Tehsil Bassi Pathana,  
Distt. Fatehgarh Sahib, Pin code: 140412

Sub: **Information under Right to Information Act, 2005.**

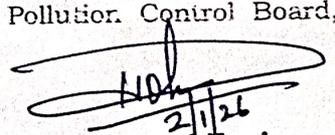
Ref: **Your application no. 40579 dated 12/12/2025**

In reference to above, it is intimated that as per record of this office, the point-wise reply to the information sought by you is as under: -

Sr. no.	Information sought	Reply
1	Kindly provide copy of Consent to establish Garbage dump at Khamanon Bye Pass Road, near Cheema gas agency, Bassi Pathana, given to Municipal Council Sirhind-Fatehgarh Sahib.	As per the office record maintained by the Regional Office, Fatehgarh Sahib, no NOC/Consent to Establish, has been issued to the Municipal Council, Sirhind-Fatehgarh Sahib, for the establishment of a dump site, at said location.
2	Certify copy of the minimum distance required from inhabitation to establish primary Garbage dump for processing garbage.	(Copy of guidelines enclosed)
3	Certify copy of record of proceeding of correspondence done with PPCB, PATIALA by Municipal Council Sirhind-Fatehgarh Sahib, to establish garbage dump at above said etc.	As per the office records. (Copy enclosed)
4	Certify copy issued to the applicant of NOC of above said dump garbage in favour of Sirhind-Fatehgarh Sahib Municipal Council.	Same as serial no.1.

This dispose of your application seeking information under the Right to Information Act, 2005.

If you are not satisfied with the information, you may appeal before the first Appellate Authority (Senior Environmental Engineer, Punjab Pollution Control Board, Zonal office-II, Patiala).

  
21/12/26  
Environmental Engineer,  
Cum- Public Information Officer

Endst. No.....

dated.....

A copy of the above is forwarded to the Environmental Engineer (HQ-1/1) Vatavarn Bhawan, Nabha Road Patiala in reference to the letter no. SEE(HQ1)/RTI/118/2025/40579 dated 12/12/2025 for information, please.

— sd —  
Environmental Engineer,  
Cum- Public Information Officer

and Ministry of Environment, Forest and Climate Change, along with its recommendations before the 31<sup>st</sup> day of August each year.

(5) The annual report shall be reviewed by the Ministry of Environment, Forest and Climate Change during the meeting of Central Monitoring Committee.

**25. Accident reporting-** In case of an accident at any solid waste processing or treatment or disposal facility or landfill site, the Officer- in- charge of the facility shall report to the local body in Form-VI and the local body shall review and issue instructions if any, to the in- charge of the facility.

### SCHEDULE I

[see rule 15 (w),(zi), 16 (1) (b) (e), 16 (4)]

#### Specifications for Sanitary Landfills

##### (A) Criteria for site selection.-

- (i) The department in the business allocation of land assignment shall provide suitable site for setting up of the solid waste processing and treatment facilities and notify such sites.
- (ii) The sanitary landfill site shall be planned, designed and developed with proper documentation of construction plan as well as a closure plan in a phased manner. In case a new landfill facility is being established adjoining an existing landfill site, the closure plan of existing landfill should form a part of the proposal of such new landfill.
- (iii) The landfill sites shall be selected to make use of nearby wastes processing facilities. Otherwise, wastes processing facility shall be planned as an integral part of the landfill site.
- (iv) Landfill sites shall be set up as per the guidelines of the Ministry of Urban Development, Government of India and Central Pollution Control Board.
- (v) The existing landfill sites which are in use for more than five years shall be improved in accordance with the specifications given in this Schedule.
- (vi) The landfill site shall be large enough to last for at least 20-25 years and shall develop 'landfill cells' in a phased manner to avoid water logging and misuse.
- (vii) The landfill site shall be 100 meter away from river, 200 meter from a pond, 200 meter from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase. However in a special case, landfill site may be set up within a distance of 10 and 20 km away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority/ Air force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas .
- (viii) The sites for landfill and processing and disposal of solid waste shall be incorporated in the Town Planning Department's land-use plans.
- (ix) A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five Tonnes per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. The buffer zone shall be prescribed on case to case basis by the local body in consultation with concerned State Pollution Control Board.
- (x) The biomedical waste shall be disposed of in accordance with the Bio-medical Waste Management Rules, 2016, as amended from time to time . The hazardous waste shall be managed in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended from time to time. The E-waste shall be managed in accordance with the e-Waste (Management ) Rules, 2016 as amended from time to time.
- (xi) Temporary storage facility for solid waste shall be established in each landfill site to accommodate the waste in case of non- operation of waste processing and during emergency or natural calamities.

##### (B) Criteria for development of facilities at the sanitary landfills.-

- (i) Landfill site shall be fenced or hedged and provided with proper gate to monitor incoming vehicles, to prevent entry of unauthorised persons and stray animals
- (ii) The approach and / internal roads shall be concreted or paved so as to avoid generation of dust particles due to vehicular movement and shall be so designed to ensure free movement of vehicles and other machinery.
- (iii) The landfill site shall have waste inspection facility to monitor waste brought in for landfilling, office facility for record keeping and shelter for keeping equipment and machinery including pollution monitoring equipment. The operator of the facility shall maintain record of waste received, processed and disposed.



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
**PUNJAB POLLUTION CONTROL BOARD**  
 Regional Office-Fatehgarh Sahib at D-1A, Focal Point,  
 Opposite Chanakya Bakery, Mandi Gobindgarh.  
 Email- eerofgs@gmail.com



No. 2121

Dated: 18/11/25

To

The Executive Officer,  
 Municipal Council, Sirhind-Fatehgarh Sahib,  
 District Fatehgarh Sahib.

**Subject:** ਡੰਪ ਸਾਈਟ ਦੀ **Consent to Operate/Authorization** ਦੇਣ ਸਬੰਧੀ।

**Ref:** Your office letter no. 5052 dated 06.11.2025.

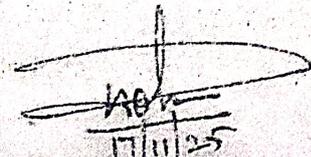
Vide letter under reference, it has been informed that the Municipal Council, Sirhind-Fatehgarh Sahib is in the process of establishing a new MRF shed at Bahadargarh-Bassi Road, Sirhind. In this regard, it is intimated that as per the Solid Waste Management Rules, 2016, the landfill site shall be 100 meters away from river, 200 meters from a pond, 200 meters from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase. However, in a special case, landfill site may be set up within a distance of 10 and 20 km away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority/ Air force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas.

As such, you are required to establish the site while ensuring compliance with the above-mentioned distance parameters as mandated under the Solid Waste Management Rules, 2016.

Further, it is submitted that the Board has also been requested to grant Authorization under the Solid Waste Management Rules, 2016 for the proposed site. In this regard, you are requested to make an application in Form-I (**enclosed herewith**) for grant of authorization for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tons per day including sanitary landfills.

This is for your information.

DA/As Above

  
 17/11/25  
**Environmental Engineer**

<b>Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V + their compounds</b>	0.5 mg/Nm <sup>3</sup>	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
<i>Note.- All values corrected to 11% oxygen on a dry basis.</i>		

**Note:**

- (a) Suitably designed pollution control devices shall be installed or retrofitted with the incinerator to achieve the above emission limits..
- (b) Waste to be incinerated shall not be chemically treated with any chlorinated disinfectants.
- (c) Incineration of chlorinated plastics shall be phased out within two years.
- (d) if the concentration of toxic metals in incineration ash exceeds the limits specified in the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2008, as amended from time to time, the ash shall be sent to the hazardous waste treatment, storage and disposal facility.
- (e) Only low sulphur fuel like LDO, LSHS, Diesel, bio-mass, coal, LNG, CNG, RDF and bio-gas shall be used as fuel in the incinerator.
- (f) The CO<sub>2</sub> concentration in tail gas shall not be more than 7%.
- (g) All the facilities in twin chamber incinerators shall be designed to achieve a minimum temperature of 950°C in secondary combustion chamber and with a gas residence time in secondary combustion chamber not less than 2 (two) seconds.
- (h) Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, as to achieve total Organic Carbon (TOC) content in the slag and bottom ash less than 3%, or the loss on ignition is less than 5% of the dry weight.
- (i) Odour from sites shall be managed as per guidelines of CPCB issued from time to time

**FORM - I**

[see rule 15 (v) 16 (1) (c), 21(3) ]

**Application for obtaining authorisation under solid waste management rules  
for processing/recycling/treatment and disposal of solid waste**

To,

The Member Secretary,

State Pollution Control Board or Pollution Control Committee,

of.....

Sir,

I/We hereby apply for authorisation under the Solid Waste Management Rules, 2016 for processing, recycling, treatment and disposal of solid waste.

1.	Name of the local body/agency appointed by them/ operator of facility	
2.	Correspondence address Telephone No. Fax No. ,e-mail:	

3.	Nodal Officer & designation (Officer authorised by the local body or agency responsible for operation of processing/ treatment or disposal facility)	
4.	Authorisation required for setting up and operation of the facility (Please tick mark)	waste processing recycling treatment disposal at landfill
5.	Attach copies of the Documents Site clearance (local body) Proof of Environmental Clearance. Consent for establishment Agreement between municipal authority and operating agency Investment on the project and expected return.	
6.	<b>Processing/recycling/treatment of solid waste</b> (i) Total Quantity of waste to be processed per day Quantity of waste to be recycled Quantity of waste to be treated. Quantity of waste to be disposed into landfill (ii) Utilisation programme for waste processed (Product utilisation) (iii) Methodology for disposal (attach details) Quantity of leachate Treatment technology for leachate (iv) Measures to be taken for prevention and control of environmental pollution (v) Measures to be taken for safety of workers working in the plant (vi) Details on solid waste processing/recycling/ treatment/disposal facility (to be attached)	
7.	<b>Disposal of solid waste</b> Number of sites identified Quantity of waste to be disposed per day Details of methodology or criteria followed for site selection (attach) Details of existing site under operation Methodology and operational details of landfilling Measures taken to check environmental pollution	
8	Any other information.	

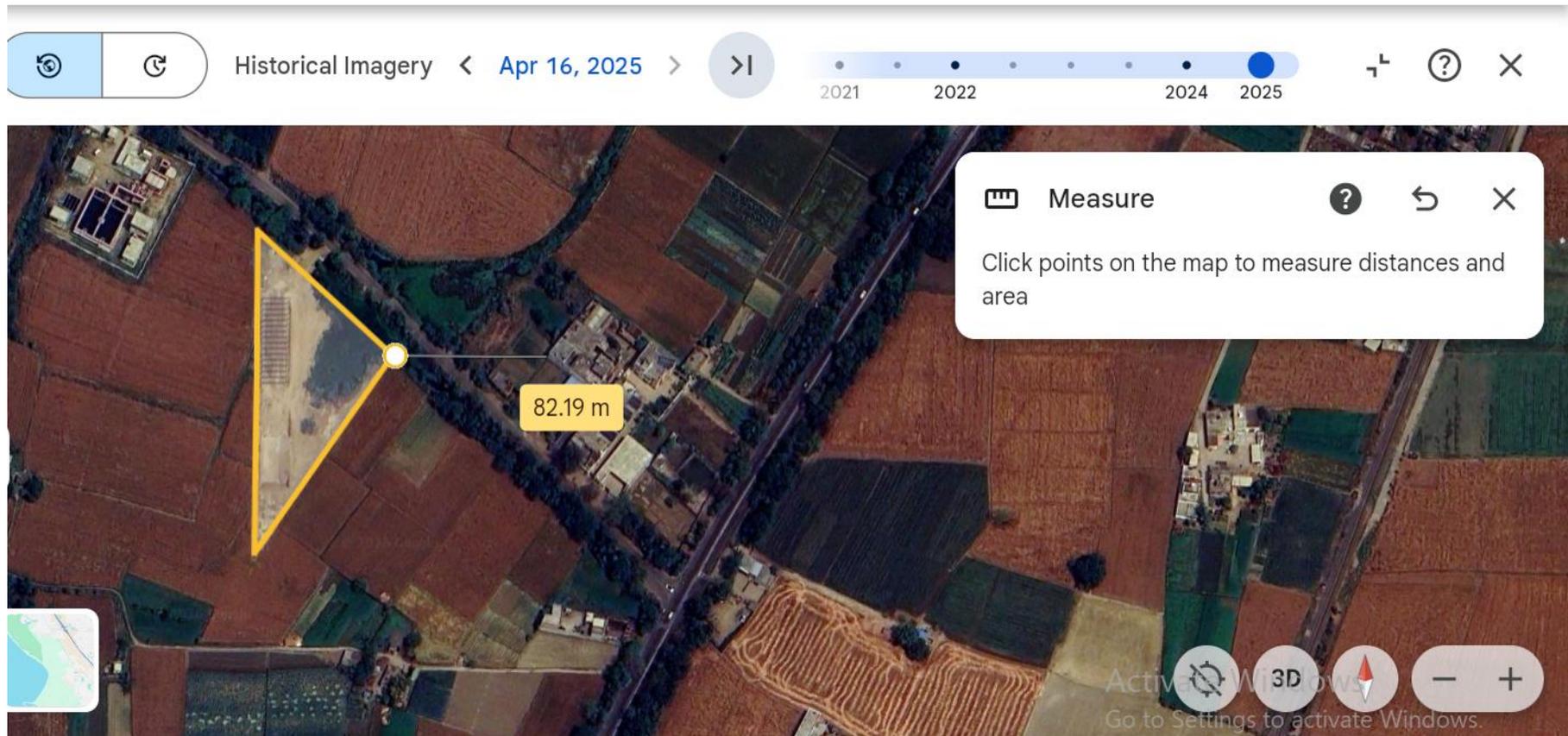
Date:

Place:

Signature:

Designation

NEW DUMP WITHIN 80 METERS OF INHABITATION OF BASSI PATHANA CREATED BY MC, SIRHIND WITHOUT TAKING STATUTORY CONSENT FROM PPCB



ANNEXURE P-17



पंजाब केसरी MON, 08 DECEMBER 2025 EDITION: PATIALA KESARI, PAGE NO. 2

मुख कलाकार अपन म दशका का अपना आर आकाषत करगा। का। माटर(साइकल सहित फेड़ लया। आपरा। गुलार जायाया का नरा खुडु।

# मामला सरहिंद नगर कौंसिल द्वारा पूरे सरहिंद का एकत्र किया गंद बस्सी पठाना बाईपास पर फैंकने का गंदगी फैकने के कारण शहर की बदल रही गंदी आबोहवा को जहरीली होने से रोका जाए : सीनियर सिटीजन एसोसिएशन

एसोसिएशन ने प्रशासन के खिलाफ धरने लगाने की वी चेतावनी

बस्सी पठाना, 7 दिसम्बर (राजकमल) : सरहिंद नगर कौंसिल द्वारा पूरे सरहिंद का गंद एकत्र करके बस्सी पठाना बाईपास पर फैंकने के कारण आज बस्सी पठाना का हर शहरवासी प्रशासन से दुखी है क्योंकि जिस प्रशासन ने अपने नागरिकों को रहने के लिए साफ-सुथरा वातावरण देना होता है, वही प्रशासन शहरवासियों से भेदभाव कर रहा है।

बता दें कि नगर कौंसिल सरहिंद अपने 15-20 किलोमीटर के एरिया से एकत्र करके गंदा कूड़ा-कचरा बस्सी पठाना बाईपास (नजदीक चीमा गैस एजेंसी) के पास फेंका जा रहा है। इसकी आज सीनियर सिटीजन एसोसिएशन के प्रधान एम.एल. वर्मा और मंत्री के. वर्मा, कमल गुप्ता, जय कृष्ण



सरहिंद नगर कौंसिल द्वारा बस्सी पठाना शहर में गंदा कूड़ा फैंकने के लिए बनाए गए डंप का दौरा करते हुए सीनियर सिटीजन मंत्री।

कश्यप, बलदेव कृष्ण, मेहर सिंह सचिव, हरनेक सिंह, करमजीत सिंह पूर्व तहसीलदार ने सख्त शब्दों में निंदा की है।

उन्होंने प्रशासन को चेतावनी दी कि सरहिंद से लाकर जिस गंद से बस्सी पठाना शहर की आबोहवा खराब की जा रही है, उससे बीमारियां फैलने, वातावरण प्रदूषित होने तथा महामारी फैलने का भी डर हर समय बना रहता है जिसे बिल्कुल भी शहरवासी और सीनियर सिटीजन कभी भी सहन नहीं करेंगे,

जिसके खिलाफ प्रशासन के विरोध धरने लगाए जाएंगे।

एम.एल. वर्मा ने बताया कि यह शहर का वह एरिया है जहां सीनियर सिटीजन सुबह-शाम सैर किया करते थे, पर अब गंदा वातावरण होने के कारण सैर बंद हो गई है। फैंकट्टियों में काम करने वाले मजदूरों, नजदीक रहने वाले लोगों का जाना मुश्किल हुआ है। फैंके गए गंद से 24 घंटे कुत्ते और जानवर मुंह मारते हैं और इनके उग्र होने का कारण बनकर बच्चों, बुजुर्गों को काटने-

नुकसान पहुंचाने का खतरा हर समय बना रहता है।

बारिश के मौसम में ऊपर गंदगी-बदबू जहां फैलेगी वहीं धरती में पानी समाने के कारण नीचे का पानी इंसाओं के पीने के लिए घातक साबित होगा। गंभीर बीमारियां भी फैलेंगी। शहरवासियों और सीनियर सिटीजन ने मांग की कि यहां सरहिंद-फतेहगढ़ साहिब नगर कौंसिल द्वारा फेंके जा रहे कूड़े के डंप को खत्म किया जाए ताकि शहरवासियों को राहत मिल सके।

2 दैनिक जागरण चंडीगढ़, 4 जनवरी, 2026

## जागरण सिटी पटियाला/फतेहगढ़ साहिब

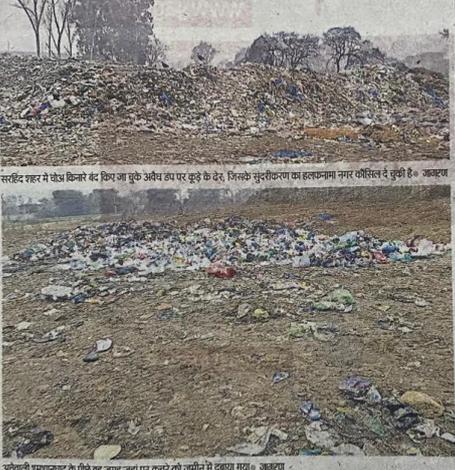
# कचरा प्रबंधन पर अपने ही चक्रव्यूह में उलझी नगर कौंसिल

कचरा दूलाई का टेंडर जारी, निस्तारण कहां करना, वर्क आउट में दिक्कतें दिहानी; दैनिक जागरण शहीदी सभा में भी उठा मुकाम कचरा प्रबंधन का मुद्दा

कचरा प्रबंधन : कौंसिल शहीदी सभा के दौरान पैदा हुए कचरे के निस्तारण पर नगर कौंसिल खिंची जा रही है। दैनिक जागरण के इस मुद्दे को उठाने के बाद-आन-मन-मन में कचरा दूलाई का टेंडर तो जारी कर दिया गया, लेकिन कचरे को निस्तारण के लिए कहां ले जाना है, इस बारे में टेंडर के खत जारी वर्क आउट में निष्कर्ष नहीं निकल पाया।

उत्तर, एक भी स्पष्टाकरण न होने की सूत्र में कचरे का निस्तारण कैसे किया जा रहा है, इस पर नगर कौंसिल जबब देने से कतारा रही है। कचरा प्रबंधन पर सरहिंद नगर कौंसिल अपने ही बनाए चक्रव्यूह में फंसी जा रही है। मंत्रालय प्रमुख निरंजन बौरा (पीपीसीबी) और मेरान प्रिन डिप्युलन (एनजीओ) के जुर्मिन, नोडल और जवाबदेही के बावजूद कचरा प्रबंधन पर नगर कौंसिल फिर से विरत हुई है।

दैनिक जागरण ने शहीदी सभा के दौरान पैदा हुए 400 टन कचरे के प्रबंधन और निस्तारण का मुद्दा उठाया था। इस पर ईश्री मन्वीर सिंह मिल ने कचरा दूलाई का खत जारी टेंडर फटकने और नए टेंडर जारी करने की बात कही थी। समाचार प्रकाशित होने के बाद एडिंसो (जी) पूजा स्वामी प्रेक्स ने टेंडर जारी होने में आ रही अड़भुन को दूर कर 15000 टन कचरे को दूलाई का वर्क आउट जारी करवा दिया। कचरे को दूलाई से साफ करने से भी जानी



सरहिंद शहर से दूलाई कचरे को एक अंधेरे डंप पर कूड़े के ढेर, जिसके पुनरीकरण का हलकाम्पा नगर कौंसिल ने चुकी है। जलक

अंधेरी स्पानकट के पीछे ख जगह जहां पर कचरे को जमीन में दबाया गया। जलक

तीन जगहों पर निस्तारण के नाम पर जमीन में दबा दिया गया कचरा सरहिंद नगर कौंसिल को 1.18 करोड़ का लग चुका है जुर्मना

कचरा निस्तारण मुद्दे पर जागरण ने एक जनसभा को प्रवर्धित सम्बन्ध।

ये है हाल... चीफ सेनेटरी ऑफिसर अमरीत की जानकारी ही नहीं

नगर कौंसिल कचरा निस्तारण के इस प्रवर्धन विरोधी तरीके पर जवाब देने से कतारा रहा है। नगर कौंसिल के ईश्री मन्वीर सिंह मिल सेहत खराब होने के वजह से अकमल पर है। नगर कौंसिल के चीफ सेनेटरी ऑफिसर अमरीत इस विषय पर कोई भी जानकारी साझा करने को तैयार नहीं है। उनका बस इतना कहना है कि उन्हें जवाब दिए शर्ती दो महीने हुए हैं। विज्ञान उन्हें सही प्रक्रिया की जानकारी नहीं है। कचरे की दूलाई कहां से कहां की जानी है, इस बारे में चीफ सेनेटरी ऑफिसर ने जानकारी न होने की बात कही।

जिसे बंद करने का निर्णय हलकाम्पा नगर कौंसिल परकटी को दे चुकी है। यहां जनविरोध के बाद कचरे को बाहरगढ़ की उस नई

कचरा निस्तारण की जांच कर कारवाई करेंगे : पीपीसीबी

उत्तर, एनए प्रवर्धन नियंत्रण बोर्ड (पीपीसीबी) अब सरहिंद नगर कौंसिल द्वारा कचरा निस्तारण के तरीके की जांच की बात कर रहा है। पीपीसीबी के एडिंसो मोहित सिंगल ने कचरा निस्तारण का मुद्दा उठाने पर जवाब देने और खामिया मिलने पर कारवाई की बात कही। पीपीसीबी अधिकारी ने कहा कि कचरा निस्तारण करने हुए कूड़े में होने कचरे को किस तरह अलग किया गया, ड्रिपिंग साइट पर कोलेक्शन की जा व्यवस्था है, कूड़ा भी सही तरीके से डिपॉजिट किया गया है, इन सब के लिए प्रवर्धन नियमों का पालन हुआ या नहीं, सरहिंद नगर कौंसिल के विरुद्ध उठाए गए मुद्दे को सही तरीके से जांच करने के लिए सचिव उदय या सिंह 7 दस सप्ताह की जांच करवाई जाएगी। एडिंसो ने कहा कि गारंटेज मैनेजमेंट नहीं टेंडर से न कर घाने के कारण सरहिंद नगर कौंसिल को 1.18 करोड़ का जुर्मना तक किया जा चुका है। एनजीओ भी इतना लेटर प्रकट कर चुकी है।

का चुनाव किया। महाशिव राठ पर असेम्बली सम्मानचिट के पीछे नगर कौंसिल की डेढ़ एकर जमीन है। वहीं पर नगर कौंसिल ने डंप बना दिया। लोगों ने विरोध किया और कचरा निस्तारण का मुद्दा उठा तो कचरा निस्तारण का मुद्दा उठा तो असेम्बली में बैठे कचरे को वहीं जमीन में दबा दिया गया। ऐसा ही तीन अन्य जगहों पर भी किया गया।



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT PRINCIPAL BENCH, NEW DELHI**

(in OA 16 of 2025)

**AFFIDAVIT**

**Public Action Committee & ors.** ..... **Applicants**

**vs.**

**State of Punjab & ors.** ... **Respondents**

Affidavit by Kapil Dev (aged 49 years) s/o Sh. Jagdish Chander, r/o 186-E, BRS Nagar, Ludhiana.

**RESPECTFULLY SHOWETH:**

I, the above mentioned deponent do hereby solemnly affirm and declare as under:-

1. That the deponent is Applicant No. 2 in O.A. 16 of 2025 and is filing submission for kind consideration by this Hon'ble Tribunal.

2. That the Para No. 1 to 6 of the submission along with Annexures are true to the best of my knowledge.



Place: Ludhiana  
Dated: 24.01.2026

**Verification:**

Verified that the contents of para 1 and 2 of this affidavit are true and correct. No part of it is false, and nothing material has been kept concealed therefrom.

Place: Ludhiana  
Dated: 24.01.2026

verified that the affidavit has been readover & explained to the deponent who seemed directly understand at some at the time making there of

**DEPONENT**

**DEPONENT**

**ATTESTED AS IDENTIFIED**

Notary Public Ludhiana (Pb.)

24 JAN 2026



PAC MattewaraSutlej <mattewarasutlejpac@gmail.com>

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## Service of documents in OA 16 of 2025

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PAC MattewaraSutlej <mattewarasutlejpac@gmail.com>

Sat, Jan 24, 2026 at 11:30 AM

To: Chief Secretary Punjab <cs@punjab.gov.in>, dc.fth@punjab.gov.in, eomc.sir\_fgs@yahoo.co.in, ghairajinder@gmail.com, eedrainage2023@gmail.com, chairman.ptl.ppcb@punjab.gov.in, eerofgs.ppcb@punjab.gov.in

Dear sir

PFA copy of submission in OA 16 of 2025 as service of documents by Applicants

Regards

Public Action Committee  
through Er. Kapil Dev  
#561-L, Model Town  
Ludhiana  
M: 9872007872



**Submission by Applicants in OA 16 of 2025.pdf**  
12142K